RESERVE BANK OF INDIA FOREIGN EXCHANGE DEPARTMENT CENTRAL OFFICE Mumbai 400001

Notification No. FEMA 23(R)/(6)/2025-RB

June 24, 2025

Foreign Exchange Management (Export of Goods & Services) (Amendment) Regulations, 2025

In exercise of the powers conferred by Section 7 and clause (b) of sub-section (2) of section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank of India makes the following amendments to the Foreign Exchange Management (Export of Goods & Services) Regulations, 2015 [Notification No. FEMA 23(R)/2015-RB dated January 12, 2016] (hereinafter referred to as 'the Principal Regulations'), namely:

1. Short Title and Commencement: -

(i) These regulations may be called the Foreign Exchange Management (Export of Goods & Services) (Amendment) Regulations, 2025

(ii) They shall come into force from the date of their publication in the Official Gazette.

2. In the principal regulations, in regulation 4, after sub-regulation (c) the following sub-regulation (ca) shall be inserted, namely: -

"ca). Tugs or Tug Boats, Dredgers and Vessels used for providing offshore support services, subject to their re-import into India"

(N Senthil Kumar) Chief General Manager

Foot Note: The Principal Regulations were Published in the Official Gazette of Government of India – Extraordinary – Part-II, Section 3, Sub-Section (i) dated 12.01.2016-G.S.R.No.19(E) and subsequently amended vide the following, namely as under: -

i. G.S.R.No. 635(E) dated 23.06.2017

ii. FEMA 23(R)/(2)/2019-RB dated December 03, 2019

iii. FEMA 23(R)/(3)/2020-RB dated March 31, 2020

iv. FEMA 23(R)/(4)/2021-RB dated January 08, 2021

v. FEMA 23(R)/(5)/2021-RB dated September 08, 2021